

*Bill & Supp. of Unlawful Acts against
Safety of Civil Aviation Bill*

is it so? The Minister should have explained the reason of this delay because this is a very important subject concerning the public service, concerning recruitment, and concerning the administration of the country.

I consider this very important because of the fact that if we really want to implement our development programmes, if we want to implement whatever programme we adopt after debating in the Parliament, this is implemented through the bureaucracy and until and unless we discuss this subject, and try to improve their functioning, one of the reasons of the failure or non-implementation would be failure of the bureaucracy itself. But unfortunately such an important subject is not taken seriously by the Government.

At the very outset, I would like to say that in our country a great hiatus exist between the people and the administration. The British had artificially created a kind of self-styled dignity in the higher services which aimed at a deliberate aloofness from the general public. This aloofness is deliberately maintained. The old colonial type of administration, where the administration is divorced from the aspirations of the people which the Britisher deliberately created in our country is continued. Just as they created in our country an educational system which was to keep the educated people away from the general people, more or less all the people of our country, so also they created an administration with the purpose of keeping it aloof from the people. We should take it up seriously. Otherwise, our efforts are going to fail. The House should discuss how the recruitment is done, how the examinations are conducted and who are the people recruited, what is their training and how best they can serve the people. And this House is a right body to discuss all these things and formulate the right type of policy.

I would also like to point out another thing. Article 309 of the Constitution creates Central Services and State services. But Article 312 creates All India Services.

15.00 hrs.

In the draft Constitution there was no provision for all India services. It was incorporated later on. Now, due to this Article 312 which creates all India services like Indian Administrative Service, Indian Police Service, the autonomy of the State is adversely affected.

MR. DEPUTY-SPEAKER: You will continue your speech afterward. Now, we will take Private Member Business.

15.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SECOND REPORT

श्री अन्द्रदेव प्रसाद वर्मा : (आरा): श्रीमन्, मैं प्रस्ताव करता हूँ कि यह सभा, 3 नवम्बर, 1982 को सभा में प्रस्तुत किये गये गैर-नकाराई सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति के वाचनत्रे प्राप्तवेदन से सहमत है।

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd November, 1982."

The Motion was adopted.

MANAGEMENT OF PROPERTIES OF TEMPLES, MUTHS AND OTHER RELIGIOUS INSTITUTIONS BILL*

SHRI RANJIT SINGH (Chatra): I beg to move for leave to introduce a Bill to provide for the creation of public trusts for the management of properties of temples, "muths" and other institutions devoted to religious purposes.